

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**Item 39**

**IA No. 296/2020, 421/2020 &  
29/2021,565/2023  
In  
CP(IB) No. 630/Chd/HP/2019  
(Admitted)**

**Under Section 9, & 60 (5) &  
33(2) IBC 2016**

**In the matter of:-**

Ashish Dhillon

...Petitioner/ Operational Creditor

Vs.

Ram Hari Cars Pvt. Ltd.

...Respondent/ Corporate Debtor

**Present:** Ms. Komal Singh, Advocate for the applicant in IA No. 29/2021.  
Mr. Mukesh Singh, proxy counsel for Mr. Nitin Kant Setia, Advocate for  
respondent No. 1 in IA No. 296/2020 and applicant in IA No. 421/2020.  
Mr. Arpit Chawla, Advocate for the applicant in IA No. 296/2020.

**IA No. 296/2020**

Let the hard copy of affidavit of service be filed by learned counsel for the applicant during the course of the day. It is informed by learned proxy counsel for respondent no. 1 that the main counsel could not appear today due to some personal difficulty. List the matter on 20.04.2023.

**IA No. 29/2021**

Vakalatnama filed vide Diary No. 122/2 dated 14.02.2023 is taken on record. List the matter on 20.04.2023.

**IA No. 421/2020**

Learned counsel for the RP is directed to file the convenience performa for application under Section 33 within two weeks. List the matter on 20.04.2023.

**IA No. 565/2023**

This application has been filed for placing on record the progress report by Liquidator for the period from 01.12.2022 to 31.01.2023. The same is taken on record subject to just exceptions. Hence, IA No. 565/2023 is disposed of accordingly.

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**(Subrata Kumar Dash)**  
**Member (Technical)**

March 03, 2023  
SM

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**(Harnam Singh Thakur)**  
**Member (Judicial)**